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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1002-L.—3rd September, 2019.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XII of 2019

**THE WEST BENGAL LAND REFORMS AND TENANCY TRIBUNAL
(AMENDMENT) ACT, 2019.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 3rd September, 2019.]

An Act to amend the West Bengal Land Reforms and Tenancy Tribunal Act, 1997.

WHEREAS it is expedient to amend the West Bengal Land Reforms and Tenancy Tribunal Act, 1997, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XXV of 1997.

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Land Reforms and Tenancy Tribunal (Amendment) Act, 2019.

*The West Bengal Land Reforms and Tenancy Tribunal
(Amendment) Act, 2019.*

(Section 2.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
Section 4 of West
Ben. Act XXV of
1997.

2. In section 4 of the West Bengal Land Reforms and Tenancy Tribunal Act, 1997,—

(1) in sub-section (4), for the words and figures “the age of 65 years,” the words and figures “the age of 68 years,” shall be substituted;

(2) in sub-section (5), for the words and figures “the age of 62 years,” the words and figures “the age of 65 years,” shall be substituted;

(3) in the proviso to sub-section (6),—

(a) in clause (a), for the words and figures “the age of 65 years, or”, the words and figures “the age of 68 years, or” shall be substituted;

(b) in clause (b), for the words and figures “the age of 62 years”, the words and figures “the age of 65 years” shall be substituted.

By order of the Governor,

AKHILESH KUMAR PANDEY,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*